

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपमंत्री  
(श्री ए० के कित्क) : (क) जी हाँ ;  
(ख) यह प्रस्ताव विचाराधीन है ।

{THE DEPUTY MINISTER IN THE  
MINISTRY OF HEALTH AND FAMILY  
PLANNING (SHRI A. K. KISKU): (a) Yes.

(b) The proposal is under consideration.]

-----

12 NOON

**PAPERS LAID ON THE TABLE**

**The Gujarat Private Forests (Acquisition)  
Rules, 1974**

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI B. P.  
MAURYA): Sir, I beg to lay on the table,  
under sub-section (2) of section 22 of the  
Gujarat Private Forests (Acquisition) Act,  
1972, read with sub-clause (iii) of clause (c) of  
the Proclamation dated the 9th February,  
1974, issued by the President in relation to the  
State of Gujarat, a copy (in Hindi) of the  
Government of Gujarat, Notification No.  
GHKH-50/74-PRF-1973-74354-P, dated the  
4th March, 1974, publishing the Gujarat Pri-  
vate Forests (Acquisition) Rules, 1974.  
[Placed in the Library. See No. LT-8368/ 74.1

*[Twenty-first Report of the Commissioner  
for Scheduled Castes and Scheduled Tribes  
for the year 1971-72 and 1972-73.*

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND IN  
THE DEPARTMENT OF PERSONNEL  
(SHRI RAM NIWAS MIRDHA): Sir, I beg to  
lay on the Table, under clause (2) of article  
338 of the Constitution, a copy (in English and  
Hindi) of the Twenty-first Report of the  
Commissioner for Scheduled Castes and  
Scheduled Tribes for the years 1971-72 and  
1972-73. [Placed in the Library. See No. LT-  
8314/ 74]

{ ] English translation.

**Annual Report and Accounts of the Mysore  
State Agro-Industries Corporation  
Ltd., Bangalore, for the year 1972-  
73 and related papers**

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
ANNASAHEB P. SHINDE): Sir, I beg to lay  
on the Table:—

LA copy each (in English and Hindi) of the  
following papers, under subsection (1) of  
section 619A of the Companies Act,  
1956 :—

Sixth Annual Report and Accounts of the  
Mysore State Agro-Industries  
Corporation Limited, Bangalore, for  
the year 1972-73, together with the  
Auditors' Report on the Accounts and  
the comments of the Comptroller and  
Auditor General of India thereon.

[Placed in the Library. See No. LT-8368/  
74]

**Annual Report and Accounts of  
the Himachal Pradesh Agro-Industries  
Corporation Ltd., Simla for the year 1972-  
73 and related papers**

SHRI ANNASAHEB P. SHINDE: Sir, I  
also beg to lay on the Table—Third Annual  
Report and Accounts of the Himachal Pradesh  
Agro-Industries Corporation Limited, Simla  
for the year 1972-73, together with the  
Auditors' Report on the Accounts and the  
comments of the Comptroller and Auditor  
General of India thereon. [Placed in the  
Library. See No. LT-8368/74]

**The Bombay Tenancy and Agricultural  
Lands (Gujarat Amendment) Rules, 1974**

SHRI ANNASAHEB P. SHINDE: Sir, I  
also beg to lay on the Table a copy (in English  
and Hindi) of the Government of Gujarat  
(Revenue Department) Notification No.  
GHM/74/143-TNC/1073/38622-J, dated the  
24th June, 1974, publishing the Bombay  
Tenancy and Agricultural Lands (Gujarat  
Amendment) Rules, 1974, together with an  
Explanatory Note thereon, under sub-section  
(4) of section 82 of the

Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat. [Placed in the Library. *See* No. LT-8276/74].

**The Annual Accounts of the Paradip Port Trust for the year 1972-73 and related papers**

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Paradip Port Trust for the year 1972-73, and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in the Library. *See* No. LT-8369/74]

**Notifications under the National Highways Act, 1956**

SHRI PRANAB MUKHERJEE: Sir, I also beg to lay a copy each (in English and Hindi) of the Ministry of Shipping and Transport (Roads Wing) Notifications S.O. Nos. 441(E) and 442(E), dated the 17th July, 1974, together with corrigendum S.O. No. 480(E), dated the 5th August, 1974, thereon under section 10 of the National Highways Act, 1956. [Placed in the Library. *See* No. LT-8277/74].

**The Railways Red Tariff (Fifth Amendment) Rules, 1974**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, on behalf of Shri Mohammad Shafi Qureshi, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 602, dated the 15th June, 1974, publishing the Railways Red Tariff (Fifth Amendment) Rules, 1974, together with a statement giving reasons for delay in laying the notification. [Placed in the Library. *See* No. LT-8298/74].

**Annual Reports of the Institute of Technology and the National Institute for Training in Industrial Engineering, Bombay for the year 1972-73**

THE DEPUTY MINISTER IN TRILL MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers :—

- (i) Annual Report of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in the Library. *See* No. LT-8279/74].
- (ii) Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in the Library. *See* No. LT-833S/74].

**MESSAGES FROM THE LOK SABHA**

**(I) The Additional Emoluments (Compulsory Deposit) Bill, 1974**

**(II) The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Additional Emoluments (Compulsory Deposit) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974."

(II) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974."

Sir, I lay the Bills on the Table.